

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF UTM PACKAGING (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UTM PACKAGING (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27 <sup>th</sup> December, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2013PTC262838
5.	Address of the registered office and principal office (if any) of corporate debtor	532/2, First Floor Lahori Gate, Naya Bazar, New Delhi- 110006
6.	Insolvency commencement date in respect of corporate debtor	28 <sup>th</sup> August, 2019
7.	Estimated date of closure of insolvency resolution process	24 <sup>th</sup> February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajan Das Gupta IP Registration No.: IBBI/IPA-01/IP-P01094/2017-18/11804
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: N-103 LGF, Greater Kailash – I, New Delhi – 110048 E-mail: rajandgupta@gmail.com ; Mobile: +91- 9810404086
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Rajan Das Gupta, N-103 LGF, Greater Kailash – I, New Delhi – 110048 E-mail: rajandgupta@gmail.com
11.	Last date for submission of claims	27 <sup>th</sup> September, 2019 [Insolvency Resolution Professional was appointed on 28 <sup>th</sup> August, 2019. However, the communication of the order from the applicant was received on 13 <sup>th</sup> September, 2019. Therefore, the last date for submission of claims has been calculated 14 days from the date of communication/receipt of order]
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	The Relevant Forms for submission of the claims can be downloaded from <a href="https://www.ibbi.gov.in">https://www.ibbi.gov.in</a> Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the UTM Packaging (India) Private Limited on **28<sup>th</sup> August, 2019**. The Copy of the order was communicated to the undersigned on 13<sup>th</sup> September, 2019.

The creditors of UTM Packaging (India) Private Limited are hereby called upon to submit their claims with proof on or before **27<sup>th</sup> September, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 14th September, 2019  
Place: New Delhi

Sd/-  
**Rajan Das Gupta**  
Interim Resolution Professional  
IP Regn. No: IBBI/IPA-01/IP-P01094/2017-18/11804


